

Children adopted by foreign nationals

2584. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of WELFARE be pleased to state:

(a) the number of children adopted by foreign nationals and taken abroad during the years 1990, 1991 and so far in 1992;

(b) the number of children sent abroad for adoption during these years; and

(c) the steps taken by Government to protect the interests of these children against exploitation and abuse?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) As per the existing law, no foreign national can take an Indian child in adoption straight away. Rather, after following the due procedures, the child is given in guardianship to the prospective foreign adoptive parent for eventual adoption as per the law of the land in the concerned foreign country.

(b) 1990 1272

1991 1190

1992 216

(upto March, 1992).

(c) The foreign enlisted agencies through whom prospective foreign adoptive parents send their applications are required to send quarterly progress reports of these children for the first two years and half-yearly progress reports for the next three years to CARA through the respective Indian Embassy/High Commission and also to the court which had passed the original guardianship order.

(2) lists of children who have been given in guardianship for adoption to foreign nationals, are regularly

sent to India's diplomatic Missions abroad for keeping an unobtrusive watch over the progress and welfare of these children.

World Bank Loan for Indian Social Safety Nett

2585. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that talks have lately been going on for a £ 500 million World Bank loan for an Indian Social Safety nett;

(b) if so, what are the details of the schemes contemplated under the social safety nett to be financed with the World Bank loan; and

(c) the results of the negotiations?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir, so far as the Ministry of Welfare is concerned.

(b) and (c) Does not arise.

विकलांगों को छतरियां (कीआस्क) का आवंटन

2586. श्रीमती सरला माहेश्वरी : क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन के अंतर्गत समाज कल्याण निदेशालय ने इस वर्ष जून के महीने में विकलांग व्यक्तियों को छतरियों (कियोस्क) का आवंटन करने हेतु आवेदन आमंत्रित करने के लिए एक विज्ञापन दिया था ।

(ख) यदि हां, तो क्या विकलांग व्यक्तियों के लिए पात्रता की शर्त 40 प्रतिशत और इससे अधिक की विकलांगता रखी गयी थी, जबकि दृष्टिबाधित व्यक्तियों के लिए यह पात्रता 100 प्रतिशत विकलांगता थी ;